

O.I.H.

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 2079
TO BE ANSWERED ON JULY 04, 2019**

**IMPLEMENTATION OF STREET VENDORS(PROTECTION OF LIVELIHOOD
AND REGULATION OF STREET VENDING) ACT, 2014**

No. 2079 SHRI HANUMAN BENIWAL:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:-

- (a) whether Street Vendors(Protection of Livelihood and Regulation of Street Vending) Act, 2014 has been implemented in the country and if so, the details thereof; and**
- (b) the steps taken regarding compliance of the said Act in various States/ urban units of country including Rajasthan?**

ANSWER

**THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF HOUSING AND URBAN AFFAIRS**

[SHRI HARDEEP SINGH PURI]

- (a): The Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014 had come into force w.e.f. May 1, 2014. It aims at protecting the rights of urban street vendors and to regulate street vending activities and for matters connected therewith or incidental therewith. The Act has been adopted by all States/UTs, except for the State of Jammu & Kashmir to which it has not been extended, and the State of Meghalaya which has its own Meghalaya Street Vendors Act, 2014. Further, the provisions of this Act shall not apply to any land, premises and trains owned and controlled by the Railways under the Railway Act, 1989. Towards implementation of the Act, the States/UTs have to notify their respective Rules under the Act. Rules under the Act have been notified by 33 States/UTs. Telanganahas drafted the Rules.**
- (b): The Ministry of Housing and Urban Affairs issues advisory to the States/UTs including the State of Rajasthan, from time to time, to follow the provisions laid down in the Act.**
